

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:6818
ANSWERED ON:07.05.2015
PENDING COURT CASES
Tharoor Dr. Shashi

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of pending court cases in which the Government is a litigant either directly or through its various departments;
- (b) whether the draft National Litigation Policy proposes to address this issue and bring about judicial reforms for reducing the role of the Government as the biggest litigant;
- (c) if so, the details thereof and the time by which the policy is likely to be implemented;
- (d) whether the Government is also developing a web portal for accessing data regarding court cases pertaining to the Government; and
- (e) if so, the details thereof and the time by which it is likely to be launched?

Answer

MINISTRY OF LAW AND JUSTICE (SHRI.D.V.SADANANDA GOWDA)

- (a) No such data relating to pending court cases in which the Government is a litigant either directly or through its various Departments is available.
- (b) Yes, the policy aims to reduce litigation on behalf of the Government.
- (c) The policy is at drafting stage and the details as well as the time by which the same will be implemented depends upon the Administrative approval which is under process.
- (d) & (E): Yes, Madam, a web based application for digital monitoring of court cases is being developed.